

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP 81(ND)/2017

**CORAM:**

**PRESENT: SH. R. VARADHARAJAN**  
**HON'BLE MEMBER(J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
17.01.2018**

**NAME OF THE COMPANY: Ms. Parul Kapoor & Ors. V/s. M/s. S. M. Brass  
House Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397-398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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<b>Present:</b>	Mr. Amar Khara, Advocate for the Petitioner			
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**ORDER**

An application CA 144/2017 has been filed by the Petitioner praying for restoration of the petition which had been dismissed in default as well as for non-prosecution. The conduct of the petitioner in respect of their lackadaisical approach in prosecuting their case had been noted. Notice of this application has been accepted by the Ld. Counsel for the Respondent who vehemently oppose the same.

Keeping in view the submissions made as well as the fact that it would be equitable and expedient to adjudicate the matter on merits, this application is allowed subject to the payment of Rs. 10,000/- as costs. On the payment of cost, the case shall stands restored to its original stage and number.

To come up on 31<sup>st</sup> January, 2018.

CA 144/2017 stands disposed of in terms of the Bar.?

-S-df

**(R. Varadharajan)**  
**Member (J)**

-S-df

**(Ina Malhotra)**  
**Member (J)**